

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 264/TT/2017

- Subject** : Determination of transmission tariff for 400 kV Anta Bay at Kota Sub-station for 400 kV S/C Anta-Kota Line (line owned by RVPNL) under “Northern Region System Strengthening Scheme-XXVII” for tariff block 2014-19 period in Northern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 27.2.2018
- Coram** : Shri P. K. Pujari, Chairperson
Shri A. K. Singhl, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL
Shri S.S. Raju, PGCIL
Shri S.K Venkatesh, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Aryaman Saxena, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri A. Choudhary, PGCIL

Record of Proceedings

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of tariff of 400 kV Anta Bay at Kota Sub-station for 400 kV S/C Anta-Kota Line (line owned by RVPNL) under “Northern Region System Strengthening Scheme-XXVII” for tariff block 2014-19 period in Northern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”). The petitioner has also prayed



for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The representative of the petitioner submitted that tariff for the instant asset was claimed in Petition No.62/TT/2015 but no tariff was allowed and the Commission directed to file a fresh petition seeking tariff for the instant bay after COD of the downstream Anta-Kota Transmission Line under the scope of Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPNL). He submitted that accordingly the instant petition has been filed. He further submitted that COD of the instant bay may be approved as 19.3.2016 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the transmission line has still not been put into commercial operation by RRVPNL. He also submitted that correspondence was made with RRVPNL regarding COD of the transmission line under its scope but no clear indication about the COD of the associated line has been given by RRVPNL.

3. Learned counsel appearing on behalf of BRPL submitted that the bay is not in regular service and hence no tariff should be allowed for the instant bays as per the principle laid down by Hon'ble Appellate Tribunal for Electricity in the Barh-Balia case. Learned counsel further submitted that the petitioner should have coordinated with RRVPNL as provided under Section 38(2) of the Electricity Act, 2003. In response, the representative of the petitioner submitted that the elements under its scope have been put into commercial operation and the STU should be made liable for the delay in COD of the assets under its scope.

4. The Commission directed to list the petition to hear RRVPNL before approving the COD of the instant bay under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as prayed by the petitioner. The Commission directed the representative of RRVPNL to be present on the next date of hearing to assist the Commission.

5. The Commission directed the petitioner to submit the "No Load Certificate", if the Kota end was ready before the downstream system and to state whether power has started flowing through 400 kV S/C Kota (PG)-Anta (RVPNL) line and if so, since when, on affidavit with an advance copy to the respondents by 23.3.2018.

6. The Commission directed RRVPNL to file its reply to the petition by 4.4.2018 and the petitioner to file its rejoinder, if any, by 13.4.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time will be granted. The Commission directed to list the petition on 24.4.2018 for final hearing.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

